

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 481/94.

Date of Order: 22-4-94.

Between:

Smt. B.Rajeswari.

.. Applicant.

and

The Director,
Indian Institute of Chemical Technology,
Council of Scientific and Industrial Research,
Uppal Road, Hyderabad-7.

Counsel for the Applicant: Mr. N.Rammohan Rao

Counsel for the Respondent: Mr.Chenna Basappa Desai, SC for CSIR

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

AND

THE HON'BLE MR.R.KANGARAJAN : MEMBER(ADMIN)

The Tribunal made the following Order:-

Admit.

Without prejudice to the contention of the applicant in this OA, she is free to appear for the re-examination that is going to be held for SC candidates in regard to the Stores Purchase Assistants, Grade V, on 23.4.94.

Until further orders in this OA the result of the said re-examination should not be announced. Post if for final hearing below admissions on 15.6.94. For reply in the meanwhile.

Abdulla
Deputy Registrar(J)CC

To

The Director, Indian Institute of Chemical Technology,
Council of Scientific and Industrial Research,
Uppal Road, Hyderabad-7.

2. One copy to Mr.N.Rammohan Rao, Advocate, CAT.Hyd.
3. One copy to Mr.Chenna Basappa Desai, SC for CSIR. CAT.Hyd.
4. One spare copy.

pvm

DR 22/4/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 22-4-1994

ORDER/JUDGMENT

M.A./R.A./C. No.

in
O.A.No. 481/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed post on 15/6/94

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

